

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "I-1": NEW DELHI
BEFORE RAMA KANTA PANDA, ACCOUNTANT MEMBER
AND
SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
(Through Video Conferencing)

ITA No. 452/Del/2019
(Assessment Year: 2014-15)

DCIT, Central Circle-1, Gurgaon	Vs.	Dharamveer Singh, B-42, Sector-56, Noida PAN: ABJPS9286Q
(Appellant)		(Respondent)

Revenue by :	Shri M Baranwal, Sr. DR
Assessee by:	None
Date of Hearing	29/11/2021
Date of pronouncement	29/11/2021

ORDER

PER R. K. PANDA, A.M.

1. This appeal is filed by the revenue against the order of the Id CIT(A)-IV, Kanpur dated 04/10/2018 for the Assessment Year 2014-15.
2. The Id AR of the assessee submitted vide email dated 23.11.2021 that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted copy of Form No. 4. Therefore, it is stated that the appeal of the assessee may be treated as withdrawn.
3. The Id DR did not have any objection to the same.
4. We have carefully perused the letter of the assessee dated 23/11/2021 wherein the assessee submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted form No. 4. In view of this the appeal of the revenue is dismissed as withdrawn, as requested by the Id AR of the assessee and the Id DR did not have any objection to the same.
5. In the result, the appeal of the revenue is dismissed.
Order pronounced in the open court on 29/11/2021.

-Sd/-
(C. N. PRASAD)
JUDICIAL MEMBER

-Sd/-
(R. K. PANDA)
ACCOUNTANT MEMBER

Dated: 29/11/2021
A K Keot

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi